

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ORBIIGO HEAVY LIFTERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ORBIIGO HEAVY LIFTERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/01/2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
4.	Corporate Identity No. of corporate debtor	U63013MH2007PTC166869
5.	Address of the registered office and principal office (if any) of corporate debtor	401, 402, Navratna Premises Co-Op Soc Ltd 69 P Demello Road Karnak Bunder, Mumbai City, Mumbai, Maharashtra, India, 400009
6.	Address other than R/o where all or any books of account and papers are maintained	401, 402, Navratna Premises Co-Op Soc Ltd 69 P Demello Road Karnak Bunder, Mumbai City, Mumbai, Maharashtra, India, 400009
7.	Insolvency commencement date in respect of corporate debtor	Date of Order: 16 th February, 2024 Date of Receipt of Order: 03 rd April, 2024
8.	Estimated date of closure of insolvency resolution process	30 th September, 2024
9.	Name and registration number of the insolvency professional acting as interim resolution professional	VISHNU KANT KABRA IP No: IBBI/IPA-001/IP-P-02178/2021-2022/13747
9.	Address and e-mail of the interim resolution professional, as registered with the Board	903, MAYFAIR GREENS, S.V. ROAD, KANDIVALI WEST, MUMBAI-400067 EmailId:ipvishnukabra@gmail.com
10.	Last date for submission of claims	17 th April, 2024

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ORBIIGO HEAVY LIFTERS PRIVATE LIMITED on 17th February, 2024 order no. CP (IB) NO. 542/MB/2023 and the same was received on dated 03 April, 2024.

The creditors of Orbiigo Heavy Lifters Private Limited, are hereby called upon to submit their claims with proof on or before 17th April, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 09.

The Claims may be submitted in their specific Forms B, C, D, E and F in terms of Regulations 7,8,9 and 9A of The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations,2016 by the Operational Creditors (except Workmen and Employees). Financial Creditors, Workmen and Employees and Authorized Representatives of Workmen and Employees and other creditors respectively, as the case may be.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : Vishnu Kant Kabra
Date and Place : 03.04.2024, Mumbai.

